

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 605  
IB-611/ND/2023  
IA/5991/2023

**IN THE MATTER OF:**  
**Shree Radhe Govind Energy**

...PETITIONER

**Vs**

**Juniper Green Three Pvt Ltd.**

...RESPONDENT

**Section**  
**U/s 9 of IBC**

**Order delivered on 27.05.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Operational Creditor** :Advocate Pratik Thakkar  
**For the Respondent/Corporate Debtor** :Mr. NPS Chawla, Mr. Nishtha  
Khurana and Ms. Avani Sharma,  
Advs.

**ORDER**

Ld. Counsel on behalf of the Operational Creditor and Ld. Counsel on behalf of the Corporate Debtor are present. Pleadings are complete. List the matter for argument on **09.07.2024**.

**IA/5991/2023**

Ld. Counsel on behalf of the Applicant is present. Ld. Counsel on behalf of the Non-Applicant is present and submitted that they have filed their reply. However, the same is still not reflected on the e-portal. It was the same position on the last date of hearing i.e. 15.04.2024. Last opportunity is given to the Non-Applicant to bring on record their reply with the right to file their report. List the matter on **09.07.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**